

GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 112/101.....

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SECTION OFFICER (Judl.)

FORM NO.4
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWATI BENCH ::::: GUWAHATI

Original ORDER SHEET

APPLICATION NO

112 OF 200

Applicant (s) S.C. Saher

Respondent(s) U.O. I 404

Advocate for Applicant(s) M. Chanda, Mrs. N. D. Basumatari

Advocate for Respondent(s) Mr. C. N. Chakrabarty, S. Lyth
M. B. C. Pathak
P.C. G. S.

Notes of the Registry

Date

Order of the Tribunal

The application is filed in
the office of the Registrar
for the Central Adminis-
trative Tribunal
on 10.3.2001.

20.3.01

Present: Hon'ble Mr. Justice
D.N. Choudhury, Vice-Chairman and
Hon'ble Mr. K.K. Sharma, Administra-
tive Member.

Heard learned counsel for the
parties.

Application is admitted. Call
for records. Issue notice on the
respondents. Returnable by 4 weeks.
List on 27.4.01 for filing of
written statement and further orders.

22.3.2001

I.C.U. Sharma
Member

Vice-Chairman

1m

ACU
20/3/01

Four weeks time allowed to the
respondents to file written statement.
List for orders on 30.5.01.

I.C.U. Sharma

Member

Vice-Chairman

nk m

Service of notice
prepared & issued
to the respondent
vide D. No. 001-03/01
27.4.2001
22.03.01.

Ranu

30.5.01

List on 4-7-2001 to enable the respondents to file written statement.

Vice-Chairman

① Notice duly served bb
on R.No. 243, 4.7.01

(2) No written statement has been filed.

The respondents are yet to file the written statement. The respondents may file written statement within 3 weeks from to-day. In the meantime the pendency of this application shall not stand on the way of the respondents for sanctioning for withdrawal of the GPF. List on 27.7.01 for orders.

100 Ushas

Member

Vice-Chairman

Copy of order dtd. 4/7/01
Communicated to the
Parties Counsel, re: d/c (No.)

114

1m

No. written statement 27.7.01
has been filed.

This O.A. is directed against the action of the respondents in refusing the respondent no.2 ~~to withdraw~~ to withdraw of Rs. 3,000/- from the GPF account. Notice has been issued in the March to the respondents. No reply so far issued. No written statement has been filed. ^{Reasons are assigned for the refusal.} We have taken up the matter. Let the director of Postal Service appear before us and explain on 6-8-2001.

List on 6-9-2001 for order.

No. webs have been visited.

20
3.8.01

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6.9.91

No written statement has been filed.

26.8.01

三

I C Ushars
Member

Mr. B.C.Pathak, learned Addl.C.G.S.C. has stated that he could not communicate the order to the concern director. List the matter again on 17/8/01 for further order in presence of Director of Postal Services to explain.

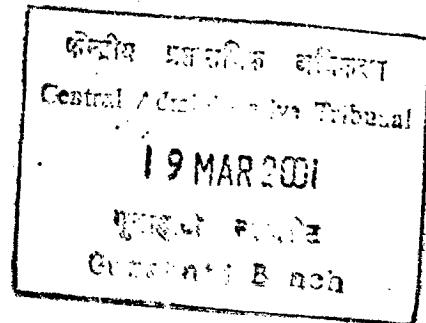
List on 17/6/01 for order.

LLChhans
Member

Wissenschaften

2
O.A. 112/2001.

Notes of the Registry	Date	Order of the Tribunal
	17.8.01	List on 3/9/01 for appearing of the Director of Postal Service as prayed for by Mr. B.C.Pathak, learned Advocate Addl. S.G.C.S.C. for respondents.
No. lots has been ticket.		I C Usha Member
<u>26/8/01</u>	3.9.01	Mr. B.C.Pathak, learned Addl. S.G.C.S.C. who was to appear personally is on leave. It is stated that Directors of Postal, Dibrugarh and Directors of Postal Services, Guwahati is also holding additional charge. List on 18/9/01 for order.
		I C Usha Member
26.9.2001	18.9.01	Mr. Subrato Das, Director of Postal Service, is present personally present and stated that payment of GPF money was not made and the not salary of the applicant was also paid. We, however express our strong strong disapprobation disapprobation in the conduct of the Respondent No. 2 Sri Anil Barman Seal, who is also impleaded as by name, in procrastinating the GPF matter in a most arbitrary fashion. In view of the fair stand taken by the Director Mr. Subrato Das, we refrain from making any anadversion on this the bearing of the Respondent No. 2 and 3. The application thus stands disposed. It is left to order.
Copy of the order has been sent to the DSec for issuing the same to the Advocates for the parties.		I C Usha Member
48		Vice-Chairman



6
Filed by the applicant
Chandra S. Saha
Advocate
19/3/01

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :::: GUWAHATI

(An application under Section 19 of the Administrative
Tribunals Act, 1985)

Title of the Suit Case : O.A. NO. 112 /2001

Shri Sunil Chandra Saha : Applicant.

-Vs-

Union of India and others : Respondents.

I N D E X

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Filed by

Date :

Advocate

Sunil Chandra Saha

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH :::: GUWAHATI

(An application under Section 19 of the Administrative Tribunals Act 1985)

O.A. NO. _____ /2001

BETWEEN

Shri Sunil Chandra Saha

Son of Late Monmohan Saha

resident of T.K. Das Lane,

Khaliamora, Dibrugarh-786 001
Assam.

..... Applicant.

- AND -

1. Union of India,

Through Secretary, Govt. of India

Ministry of Communication,

New Delhi.

2. Superintendent of Post Offices,

Dibrugarh Division,

Dibrugarh, Assam.

3. Shri Anil Baran Seal,

Superintendent of Post Offices,

Dibrugarh Division,

Dibrugarh, Assam.

4. Chief Postmaster General,

Assam Region, Meghdoott Bhawan,

Guwahati.

..... Respondents.

Sunil Chandra Saha

DETAILS OF THE APPLICATION

1. Particulars of order against which this application is made :

This application is made against the letter No. I-2/S. Saha dated 17.1.2001 of the Postmaster, Dibrugarh communicating the contents of the impugned letter No. C-1/rfar/S.C. Saha dated 16.1.01 of the respondents rejecting the prayer of the applicant for withdrawal from his G.P.F. even in his extreme financial hardships and praying for a direction to the respondents to release the G.P.F. amount of the applicant as applied for.

2. Jurisdiction of the Tribunal.

The applicant declares that the subject matter of this application is well within the jurisdiction of this Hon'ble Tribunal.

3. Limitation

The applicant further declares that this application is filed within the limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. Facts of the Case

4.1 That the applicant is a Citizen of India and as such, is entitled to all the rights, protections and privileges as guaranteed under the Constitution of India.

Contd.....

Sunil Chandra Saha

4.2 That your applicant submitted on 26.12.2000 an application in the prescribed format to the respondent for the withdrawal of an amount of Rs. 3000/- (Rupees three thousand) only from his G.P.F. A/C in order to meet the emergent expenses in connection with the marriage of his dependent niece which was fixed on 31.01.2001 circumstances by extreme financial hardship and in order to discharge his obligatory responsibilities relating to his dependents marriage, your applicant was compelled to apply for withdrawal from G.P.F. A/C which he is entitled to get.

Thereafter your applicant approached the respondent through Postmaster, Dibrugarh for release of his G.P.F. money aforesaid and eventually submitted reminder dated 15.01.2001 praying for expeditious sanction of the amount and vigorously pursued the matter under compelling circumstances.

Copy of reminder dated 15.01.01 is annexed hereto as Annexure -1.

4.3 That the Postmaster, Dibrugarh, vide his letter No. I-2/S. Saha dated 17.1.01 communicated to your applicant that his prayer of withdrawal from G.P.F. A/C has been rejected by the above respondents as conveyed by their letter No. C-1/rfar/S.C. Saha dated 16.1.01 on a plea that the case of voluntary retirement of the applicant is under reference to the Postmaster General, Assam Circle for decision although the option of voluntary retirement submitted earlier by the applicant was refused to be accepted by the respondent and the applicant did not submit any further option for V.R.

Contd.....

.....
Sunil Chandra Saha

Copy of letter No. 1-2/S. Saha dated 17.1.01
is annexed hereto as Annexure-II.

4.4 That the above mentioned respondents have been nurturing vindictive attitude towards your applicant since last few years causing immense ~~harrassments~~ harassments and this applicant, in an earlier occasion of victimisation, was compelled to approach this Hon'ble Tribunal for protection against the impugned action of the same respondents and this Hon'ble Tribunal disposed of the O.A. No. 62/99 under the judgement dated 19.12.2000 setting aside some impugned orders of the respondents and directing the respondents to pay the salaries and allowances of the applicant by regularising the period of absence etc,

A copy of the judgement and order dated 19.12.2000 on O.A. No. 62/99 is appended herewith as Annexure-III

4.5 That the respondents, seemingly, being unhappy with the aforesaid order of the Hon'ble Tribunal, has since become more vindictive and has been nakedly acting with grudging motive and malafide intent against the applicant inflicting financial and mental torture on the applicant by colourable exercise of powers through various means.

4.6 That since the option of voluntary retirement submitted by this applicant on 25.6.97 had not been accepted and materialised by the respondents this Hon'ble Tribunal, in para 4 of the judgement dated 19.12.2000 (O.A. 62/99) granted liberty to the

Contd.....

Suril Chandra Saha

applicant to make application for voluntary retirement or otherwise. Surprisingly, although this applicant has not submitted any further application for voluntary retirement, the respondents have, by their stretch of imagination, raised a plea of the reference of voluntary retirement and on this plea, the prayer of the applicant for withdrawal of money from his G.P.F. A/C has been rejected, depriving him of the due benefit of his hard earned money in the days of his extreme distress.

4.7 That it will not be out of place to mention here that pursuant to the judgement and order dated 19.12. 2000 of this Hon'ble Tribunal, although your applicant reported for duty to the Postmaster, Dibrugarh on 08.01.2000 and submitted his application ^{on} 08.01.2001 through proper channel, the respondents have been reiterating their earlier stand and instructed the applicant vide letter No. B-2/S.C. Saha dated 30.1.01 to join at North Lakhimpur terminating the local arrangement despite the fact that the relevant post at North Lakhimpur has, in the meantime, been manned by qualified personnel and the relevant post at Dibrugarh is still lying vacant. Further, the directions of this Hon'ble Tribunal for payment of salary etc. and regularisation of the period of absence of the applicant ~~know~~ too have not been carried out by the respondents as yet in utter violation of the order which amply speaks of the malafide intention and malicious attitude of the respondents and the extent of victimisation meted to the applicant.

Copy of the application dt. 08.01.2001 of the applicant and that of the letter dt. 30.01.01 of the respondent are annexed hereto as Annexure-IV and V.

Sunit Chandra Saha

4.8 That your applicant begs to state that due to the malafide and capricious actions of the respondents No. 2 over the years as stated in the preceding paras, the applicant has been subjected to immense financial and mental torture and deliberate non-sanctioning of the withdrawal of money from the GPF A/C in such a distressed condition of the applicant now has not only added to his sufferings but has frustrated the very purpose of having such hard earned money in the GPF A/C.

Circumstances thus, and finding no other alternative, the applicant is approaching this Hon'ble Tribunal for protection of his legitimate right and praying for direction to the respondents for immediate release of his GPF money as applied for, so as to relieve him for his distressed condition.

4.9 That this application is made bonafide and for the cause of justice.

5. Grounds for relief with legal provisions.

5.1 For that the money standing in the G.P. Fund of the applicant is his hard earned money and he is entitled to withdraw money from such fund.

5.2 For that the dependent's marriage is an approved ground for withdrawal of money from GPF and in the instant case the applicant recorded to such withdrawal for his dependent niece's marriage only.

Contd.....

Sunil Chandra Saha

5.3 For that the applicant being without salary for pretty long time, is in extreme financial hardship and badly in need of money.

5.4 For that the respondents plea for non sanctioning of GPF withdrawal i.e. reference to the application of voluntary retirement of the applicant is irrelevant and has got no relation whatsoever with EPF money and particularly where the applicant has not applied for voluntary retirement, the money standing in his GPF is due and payable to him.

6. Details of Remedies exhausted.

That the applicant states that he has no other alternative and other efficacious remedy than to file this application. The applicant made all efforts, submitted applications and even made a pleade's notice served on the respondent by his counsel on 09.02.01 for release of his GPF money applied for, but with no results.

7. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

Sunil Chandra Saha

8. Relief(s) sought for :

Under the facts and circumstances of the case the applicant prays that Your Lordship be pleased to grant the following reliefs -

8.1 That the respondents be directed to sanction and release immediately the GPF money of Rs. 3000/- as applied for, by the applicant vide application dated 26.12.2000.

8.2 Costs of the application.

8.3 Any other relief or reliefs to which the applicant is entitled to, as the Hon'ble Tribunal may deem fit and proper .

9.

This application is filed through Advocate.

10. Particulars of the I.P.O.

i. I.P.O. No. : 56 422858

ii. Date of Issue : 10/3/05

iii. Issued from : G.P.O. Guwahati.

iv. Payable at : G.P.O. Guwahati.

11. List of enclosures :

As stated in the Index.

Verification

Suril Chandra Saha

V E R I F I C A T I O N

I, Shri Sunil Chandra Saha, son of late Monomohan - Saha, resident of T.K. Das Lane, Khalimari, Dibrugarh - 786001, Assam, do hereby verify that the statements in paragraphs 1 to 4 and 6 to 11 are true to my knowledge and those made in paragraph 5 are true to my legal advice and I have not suppressed any material fact.

And I sign this the 19th day of March, 2001 at Guwahati

Sunil Ch. Saha
Signature.

TO :
 The Superintendent of Post Offices,
 Dibrugarh Division,
DIBRUGARH.

Dated, Dibrugarh the 15/01/2001.

(THROUGH THE POST MASTER, DIBRUGARH H.P.O. DIBRUGARH)

Sub. : NON-RECEIPT OF SANCTION FOR WITHDRAWAL FROM GPF
 A/C NO. PTC/84635.

Sir,

I beg to say that I applied for withdrawal of Rs.3,000/- (Rupees Three thousand) only from my above cited G.P.F A/c through the Post Master, Dibrugarh on 26-12-2000. But till this date I could not draw the money as no sanction memo has been received by the Post Master as I learnt.

In the circumstances, I would further request you to kindly expedite necessary sanction as I am urgently in need of money for my dependent niece's marriage which has been fixed on 31-01-2001.

With regards,

Yours faithfully,

V. S.
 (S. C. SAHA.)
 ACCOUNTANT
 DIBRUGARH.
 AT : T. K. DAS LANE,
 KHALIHAMARI
DIBRUGARH.

Copy to :-

1) The Chief Post Master General,
 Assam Circle, Guwahati - for favour of information
 and necessary action.

V. S.
 (S. C. SAHA.)

//

Annexure 11 X

DEPARTMENT OF POSTS INDIA

From

POSTMASTER (H.S.G.I)
DIBRUGARH- 786001

To

Sri Sunil Ch. Saha
Accountant Dibrugarh
Khaliamari J.C. Das Road.
Dibrugarh.

No. I-2/S. Saha

Dated at Dibrugarh, the 17.1.2001

Subject : Withdrawal from GPF Account No. C/84635
held by Sri Sunil Ch. Saha, Acctt. Dibrugarh
on leave.

It is to inform you that the Supdt. of Post Offices,
Dibrugarh Division, Dibrugarh, vide his letter no. C-1/rfar/
S.C. Saha dated 16.1.01 has intimated that no withdrawal from
GPF fund can now be permitted at this stage since the case of
voluntary retirement is under reference with the office of
Postmaster General, Assam Circle, Guwahati for consideration of ~~it~~
final decision.

Sd/-

POST MASTER (M.S.G.I)
DIBRUGARH-786001.

*Attn: Sir
S. Saha
Advocate.*

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 62 of 1999.

Date of Order : This the 19th Day of December, 2000.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr M.P.Singh, Administrative Member.

Sri Sunil Chandra Saha
 Son of late Monomohan Saha
 resident of T.K.Das Lane,
 Khalihamari, Dibrugarh-786001.
 Assam.

. . . Applicant

By Advocate Sri M.Chanda.

- Versus -

1. Union of India,
 represented by the Secretary to the
 Govt. of India, Ministry of
 Communication, Department of Posts,
 New Delhi-110011.
2. Director General (Posts)
 Department of Posts,
 New Delhi-110001.
3. Chief Postmaster General,
 Assam Region, Meghdoott Bhawan,
 Guwahati.
4. Director of Postal Services,
 Assam Region, Meghdoott Bhawan,
 Guwahati.
5. Superintendent of Post Offices,
 Dibrugarh Division,
 Dibrugarh, Assam.
6. Sri Anil Baran Seal,
 Superintendent of Post Offices,
 Dibrugarh Division,
 Dibrugarh, Assam

. . . Respondents.

By Advocate Sri A.Deb Roy, Sr.C.G.S.C.

O R D E RCHOWDHURY J. (V.C)

In this application under Section 19 of the Administrative Tribunals Act 1985 the applicant has assailed the impugned action of the respondents seriously affecting his service condition in the following circumstances.

2. The applicant is an employee under the respondents was initially appointed in the year 1969 at Head Post Office, Dibrugarh from which he was promoted from time to time. He was last promoted to the post of Accountant Higher Selection Grade (HSG for short) in the year 1996. While he was serving as such in Head Post Office, Dibrugarh he was transferred and posted to North Lakhimpur Head Post Office as Assistant Postmaster (Accounts) vide order dated 13.12.96. On receipt of the said order the applicant submitted a representation dated 14.12.1996 to the Superintendent of Post Offices, Dibrugarh Division praying for cancellation or modification of the transfer order, which was instantly turned down by the said respondent on 27.12.96 and release order was issued on 20.12.96. It was stated in the representation that the applicant could not carry out the transfer order at the relevant point of time due to ^{his} serious _{another} ailment. Instead ^{he} the applicant submitted _{the} representation. But he did not receive any response. Situated thus the applicant submitted a notice for voluntary retirement under Rule 48-A of CCS(Pension) Rules 1972 on 25.6.97 seeking to go on retirement voluntarily with effect from 1.7.97 under sub-rule 3A(a) under Rule 48-A of the aforementioned Pension Rules, with an earlier date failing which the applicant may be allowed to retire voluntarily with effect from 1.10.97 i.e. on completion of 3 months period from the date of submission of notice, on the ground that it was not possible on his part to stay away from Dibrugarh due to unavoidable compelling domestic problems. The aforementioned notice was addressed to the respondent no.5, Superintendent of Post Offices, Dibrugarh Division. It may also be mentioned that respondent No.5 is ^{was} presently made a party alleging mala fide against him. By communication dated 2/3.7.97 the respondent

contd..3

No.5 informed the applicant that the notice for voluntary retirement could not be accepted for the time being. The Superintendent of Post Offices on the other hand initiated a disciplinary proceeding basically for not complying with the order of transfer. The applicant submitted his written statement. The Superintendent of Post Offices imposed penalty on the applicant by withholding his next promotion for six months from the date due by his order dated 27.8.97. The applicant preferred an appeal before the Director of Postal Service, Assam Circle, Guwahati and the Director by his order dated 13.4.98 set aside the punishment imposed on the applicant withholding his promotion. The appellate order was also indicated that the punishment awarded to the applicant by respondent No.5 was ^{unjustified} ~~pervasive~~. The respondent No.5 seemingly not being satisfied with the order of the higher authority served upon the applicant the Memo dated 4.7.97 virtually on the same charges. The applicant submitted his written statement to the respondents denying the charges. This time also the respondents did not hold any enquiry as contemplated under the law. On the other hand the respondents had turned down his explanation and held that charge ^{was} framed against the applicant ^{to prove}. The applicant preferred appeal before the appellate authority. This time the appellate authority agreed with the finding of the disciplinary authority ^{but} reduced the punishment of stoppage of one increment for one year awarded by the Superintendent of Post Offices, Dibrugarh on 28.8.97 to that of stoppage of one increment for six months with all other conditions remaining the same. The appellate authority failed to take note of the fact that the findings reached by the Superintendent of Post Offices was itself unjustified and perverse.

Same allegation were brought against the applicant by the disciplinary authority. The applicant denied the same. In these circumstances the disciplinary authority under the law was required to hold an enquiry by giving opportunity to the person concerned and thereafter is to examine the merits of the allegation. The respondent No.5 has only recounted his ipse dixit. That apart the respondents could not have initiated a second procedure on the same charge. The appellate authority overlooked those aspects of the matter and in a most illegal fashion upheld the order of the Superintendent of Post Offices.

3. We have heard Mr M.Chanda, learned counsel for the applicant and Mr A.Deb Roy, learned Sr.C.G.S.C for the respondents at length. Mr Deb Roy despite his best effort could not satisfy us as to the legal pedigree of the second proceeding when the first proceeding on the same charge was closed by the appellate authority on evaluation of the evidence on record. Assuming the second proceeding was legally tenable, the respondents could not have awarded punishment to the applicant without following the procedure prescribed under the rule. The respondent No.6 in our view acted illegally and with impropriety in initiating the second proceeding. The malignity of the said respondent further appears from the fact that he kept the application of voluntary retirement of the applicant in the cold storage without taking any steps for the disposal of the same. In the written statement the respondents stated that the Superintendent of Post offices was not the competent authority to accept the same. The Chief Postmaster General was the competent authority to accept the notice for voluntary retirement. Fairness is the rule and in administration one should not overlook that aspect of the

matter else public administration suffers. The respondents did not dispute of the application that was submitted by the applicant for voluntary retirement. If the Superintendent of Post Offices was not the competent authority either it ought to have returned otherwise was required to forward the same to the competent authority. The respondents action in this regard is seeming arbitrary and unfair.

4. For the reasons stated above, we set aside and quash the Memo No. B2/S.C.Saha dated 4.8.97, Memo No. B2/S.C.Saha dated 28.8.97 and appellate order bearing Memo No. Staff/17-20/98 DR dated 16.4.98. The respondents are directed to immediately take appropriate measure for paying him salaries and allowances admissible to him, if necessary by regularising the period of absence by granting any kind of leave due to him. The applicant, if he still desires, may make application for voluntary retirement to the respondent No.3, Chief Postmaster General and if such application is filed the respondent No.3 shall consider the same and pass necessary order as per law.

The application is accordingly allowed. There shall, however, be no order as to costs.

Sd/ VICE CHAIRMAN

Sd/ MEMBER (Adm)

Certified to be true Copy
प्राप्तिक्रम संचितिक्रम

Guwahati Bench, Guwahati, 1999

To,
 The Chief Postmaster General,
 Assam Circle, Meghdoott Bhawan,
 Guwahati. (JL. may be proper channel.)

Sub :- Submission of Judgement & Order dated 19-12-2000 passed in Original Application No.62 of 1999 of the Hon'ble Central Administrative Tribunal, Guwahati Bench and Prayer for implementation of the same allowing the undersigned to continue in service as Accountant at Dibrugarh.

Respected Sir,

I have the honour to invite your kind attention on the subject cited above and further beg to request you to implement the Judgement and Order dated 19-12-2000 passed in Original Application No.62 of 1999 and also kindly allow me to continue in service at Dibrugarh and arrange to release my arrear pay and allowances and other consequential benefits in terms of the Judgement and Order dated 19-12-2000.

A copy of the Judgement and Order dated 19-12-2000 is enclosed for favour of your ready reference.

Your decision to allow me to continue in service kindly be communicated to the undersigned at the following address.

However, I beg to offer myself for duty today on 08-01-2001 at 09.30 hrs to the Postmaster, Dibrugarh.

With best regards,

Yours faithfully,


 (Sunil Ch. Saha)
 Accountant, Dibrugarh
 At T. K. Das Lane,
 Khalishamari,
 Dibrugarh.

Contd... P/2

Dated : At Dibrugarh,
 The 8th Jan 2001



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18

.....P/2.....

Copy for favour of information and necessary action to :-

- 1) The Union of India, represented by the Secretary to the Govt. of India, Ministry of Communication, Deptt. of Posts, New Delhi-110011.
- 2) The Director General (Posts), Department of Posts, New Delhi-110011.
- 3) The Chief Postmaster General, Assam Region, Meghdoot Bhawan, Guwahati. (Advance Copy by Post)
- 4) The Director of Postal Services, Assam Region, Meghdoot Bhawan, Guwahati.
- 5) The Superintendent of Post Offices, Dibrugarh District, Dibrugarh.
- 6) The Postmaster, Head Post Office, Dibrugarh.



१०३
(Sunil Ch. Saha)

DIBRUGARH HPO (786001)
RLOD A 7373
Counter No:1,DP-Code:02
To:THE SECTY GOVT OF INDIA MINI OFF COMM
N DELHI-1

Wt:40grams,
RS:17.00,Amt:5.00 , 08/01/2001 , 12:46



DIBRUGARH HPO (786001)
RLOD A 7372
Counter No:1,DP-Code:02
To:THE DIR GENL OF POST.
N DELHI-1

Wt:40grams.
RS:17.00,Amt:5.00 , 08/01/2001 , 12:45

DEPTT OF Posts: INDIA

Regd

%

To

प्रधान पोस्ट ऑफिस
दिल्ली मुकाबला, दिल्ली-786 001
Superintendent of Post Offices
Dibrugarh Dist. Dibrugarh-786 001

W.W.P
31/01/2001

Shri Suresh Ch. Saha
Accountant Dibrugarh HO
At T. K. Das Lane
Khalihamari, Dibrugarh

No: B-2/ S. C. Saha Dated at Dibrugarh
Sub: OA No 62/99 filed at C.A.T. Guwahati &
Your representation dated 8/1/2001

Your transfer order to North Lakhimpur HO as APM (a/c) is stands still vide C.O's letter no. Staff/RP/153-8/93/II dated 8/5/97. As such, you are requested to join as APM (a/c) North Lakhimpur HO terminating the local arrangement.

As regard regularisation of absenting period you may apply for leave as admissible at your credit. Regarding voluntary retirement option reserve with you only, observing the formalities as prescribed under Rule you can enjoy it.

प्रधान पोस्ट ऑफिस
दिल्ली मुकाबला-786 001
Superintendent of Post Offices
Dibrugarh Dist. Dibrugarh-786 001

Copy to:-

- 1) The Postmaster Dibrugarh HO / North Lakhimpur HO for information and necessary action.
- 2) The Accountant Divisional office, Dibrugarh.

प्रधान पोस्ट ऑफिस, दिल्ली-786 001
Superintendent of Post Offices
Dibrugarh Dist. Dibrugarh-786 001